to Questions

8

OIL EXPLORATION IN IRAN

Written Answers

\*134. SHRI BABUBHAI M. CHINAI: SHRI N. SRI RAMA REDDY: SHRI V. M. CHORDIA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the progress so far made in negotiating exploration of crude oil deposits in Iran;

(b) the basis on which such explorations will be made; and

(c) whether the foreign oil companies operating in India have agreed to utilise these supplies?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): (a) Discussions are being held with AGIP, a company under the Italian E.N.I. group, and Phillips Petroleum Company of U.S.A, for associating the Oil and Natural Gas Commission as an equal partner with them in a bid to obtain a concession in District I, Area 2 in the off-shore region adjoint bid, if the joining Iran. The National Iranian Oil Company agrees to the partnership, will be submitted towards the end of October, 1964.

(b) In the event of an area being awarded to the group, a new company will be formed jointly by the group and NIOC, for carrying out the exploration and exploitation work.

(c) The matter is under examination.

†Nominations to Goa Legislative Assembly

\*48. SHRI M. M. DHARIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that three persons are to be nominated by the

†Transferred from the 8th September, 1964. Lieutenant-Governor to the Legislative Assembly of Goa, Daman and Diu; and

(b) if so, what are the reasons for which the three nominations have not been made so far within the last seven months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) and (b) Under section 3(3) of the Union Territories Act, 1963, not more than three members can be nominated to the Legislative Assembly of Goa, Daman and Diu by the Central Government. This power is primarily intended to be exercised for providing representation to relatively weaker sections of the community to the extent Government may consider No decision has been necessary. taken so far because the question of notifying Scheduled Castes in the Union Territory is under consideration.

## PARISTANI NATIONALS IN INDIA

\*135. SHRI SANKAR PRATAP SINGH DEV: Will the Minister of HOME AFFAIRS be pleased to state the number of Pakistani Nationals who are at present residing in India illegally?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): The number of Pakistani nationals staying in India illegally as on the 31st July, 1964, was 8,274. This excludes illegal infiltrants.

## DETENUS UNDER D.I.R.

\*136. SHRI NIREN GHOSH: SHRI G. MURAHARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons who are at present detained under the Defence